

	(iii) Date of joining; (iv) Date of termination; (v) Reason for termination (vi) Salary;	
13.	Enrolment as an Advocate Name of the Bar Council	Enrolment No. _____ Date: _____ _____
14.	Standing as an Advocate as on 01.01.2010	_____ Years ____ Months ____ days
15.	Whether any proceeding was ever initiated against you for professional misconduct or Contempt of Court? If so, give particulars with result and also enclose certified copy of order/ judgment passed in the proceeding by the State Bar Council/Bar Council of India/ High Court and Supreme Court of India, if any.	
15(i)	Was your Enrolment Certificate ever suspended? If yes, give complete particulars	
16.	Did you ever figure as an accused or a complainant in any criminal case? If so, give particulars with result and also enclose certified copies of judgment/ order of the Trial/ Appellate/ Revisional Court, if any.	
17.	Whether you have ever been convicted of any offence ? If so, give full particulars.	
18.	Do you possess thorough knowledge of Hindi (Devnagri script)?	
18(i)	Are you proficient in English?	
19.	Name of District Judge/ Registrar/Registrar General of the High Court who has issued Character Certificate.	
20.	Full name, profession and address of two responsible persons (not related) who have issued Character Certificates	
21.	Have you ever appeared in U.P. H.J.S. Examination? Have you ever been debarred from examination? If so, give details.	
22.	Are you an Income Tax Assessee? If yes, give your PAN No.:	
23.	Particulars of payment of Examination fee:	Amount Rs. D.D. No.:....., Date..... Name & Branch of issuing Bank.....

DECLARATION

Verified on this ___ day of _____ 2009 at _____ that all statements made in this application are true, complete and correct to the best of my knowledge and belief. In the event of any

information being found false or incorrect or ineligibility being detected at any stage, action may be taken against me by the High Court of Judicature at Allahabad and I may be disqualified/dismissed.

I further verify and state that I have not been dismissed from any service by any High Court, Government, Statuary authority or local authority in the past and that I have neither been convicted of any offence under the law of the land nor have been bound down for good conduct under any of the provisions contained in Chapter VIII of Criminal Procedure Code nor have been permanently debarred/disqualified from appearing in any examination.

I, further verify that I have never been found guilty of professional misconduct under the provisions of the Advocate Act, 1961 or any other law.

I further declare that I do not have more than one living wife/husband (score off whichever is not applicable).

I also declare that I am not a discharged insolvent. I shall not directly or indirectly influence the selection process in any manner.

I have read the provisions of U.P. Higher Judicial Service Rules, 1975 (as amended up to date) and instructions of the High Court attached with this form carefully and I undertake to abide by them.

I further declare that I fulfil all the conditions of eligibility regarding age limits, educational qualifications, reservation, experience etc. prescribed for the admission to the examination. I agree with the condition that the decision of the Selection & Appointment Committee regarding eligibility or otherwise or the candidature for admission to the examination shall be final.

Application form incomplete in any respect shall stand rejected without any information to the candidate.

Place :

(Full signature of the candidate)

Date:

The endorsement below must be filled and signed by the District & Sessions Judge of U.P./Registrar General/Registrar (where there is no post of Registrar General) of the High Court concerned/Registrar General, Allahabad High Court/Registrar, Lucknow Bench, Lucknow.

Presented to me on

Signature

Name & designation

(official seal)

**HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
ADMIT CARD FOR MAIN EXAMINATION FOR
DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009**

Serial No.: _____

Examination Centre: _____

Roll No.: _____

Affix self attested
recent coloured
Photograph

(4cmx5 cm)

Name: _____

Father's/Husband's Name: _____

Address for Correspondence with Pin Code:

Registrar(Selection & Appointment)

High Court, Allahabad

**HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
ADMIT CARD FOR PRELIMINARY EXAMINATION FOR
DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009**

Serial No.: _____

Examination Centre: _____

Roll No.: _____

Affix self attested
recent coloured
Photograph

(4cmx5 cm)

Name: _____

Father's/Husband's Name: _____

Address for Correspondence with Pin Code:

Registrar (Selection & Appointment)

High Court, Allahabad

HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD
VERIFICATION CARD FOR
DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE -2009

INSTRUCTIONS FOR THE CANDIDATES:

The candidate must fill up and return this Verification Card along with his application form. His photograph should be duly attested by the District & Sessions Judge of U.P./Registrar General/Registrar (where there is no post of Registrar General) of the High Court concerned/Registrar General, Allahabad High Court/Registrar, Lucknow Bench, Lucknow.

Serial No.: _____

Roll No.: _____

Affix attested
recent coloured
Photograph

(4cmx5 cm)

Name: _____

Father's/Husband's Name: _____

Address for Correspondence with Pin Code:

Visible mark of identification;

(Full signature of the candidate)

(Signature with designation seal of the Attesting Officer)

Date: _____

THE HIGH COURT OF JUDICATURE AT ALLAHABAD, ALLAHABAD

INSTRUCTIONS FOR THE GUIDANCE OF CANDIDATES **FOR DIRECT RECRUITMENT TO THE UTTAR PRADESH HIGHER JUDICIAL SERVICE-2009**

1. Before making an application please read carefully these instructions and the Uttar Pradesh Higher Judicial Service Rules, 1975 (as amended up to date), as failure to comply with any of the directions may entail rejection of the application. The Uttar Pradesh Higher Judicial Service Rules, 1975 are also available on the website of Allahabad High Court (www.allahabadhighcourt.in).

2. Persons eligible for direct recruitment are specified in Rules 9, 10 and 11 of the U.P. Higher Judicial Service Rules, 1975, which read as follows: -

"9. A candidate for recruitment to the service must be:

- (a) A citizen of India, or
- (b) A subject of Sikkim, or
- (c) A Tibetan refugee who came over to India before the 1st January, 1962 with the intention of permanently settling in India, or.
- (d) A person of Indian origin who has migrated from Pakistan, Burma, Ceylon or any of the East African Countries of Kenya, Uganda and the United Republic of Tanzania (Formerly Tanganyika and Zanzibar) with the intention of permanently settling in India;

Provided that a candidate belonging to category (c) or (d) above shall be a person in whose favour a certificate of eligibility has been issued by the State Government;

Provided further that a candidate belonging to category (c) will also be required to obtain a certificate of eligibility granted by the Intelligence Department, (Head Quarters), Lucknow, Uttar Pradesh.

Provided also that if a candidate belongs to Category (d) above, no certificate of eligibility will be issued for a period of more than one year, and such a candidate may be retained in service after a period of one year, only if he has acquired Indian Citizenship.

NOTE:- A candidate in whose case a certificate of eligibility is necessary but the same has neither been issued nor refused, may be admitted to an examination or interview and he may also be provisionally appointed subject to the necessary certificate being obtained by him or issued in his/ her favour subsequently.

10. Women are also eligible for appointment in the service.

11. A candidate for recruitment to the Service must possess a thorough knowledge of Hindi in Devanagari script.

3. A candidate must be an Advocate of not less than seven years standing as on 01.01.2010.

4. A candidate for direct recruitment must have attained the age of 35 years and must not have attained the age of 45 years on the first day of January 2010; in other words, he must have been born on or after 01.01.1965 and not later 02.01.1975. Provided that the upper age limit shall be higher by three years in case of candidates belonging to Scheduled Castes and Scheduled Tribes and Other Backward Class and such other categories as may be notified by the Government from time to time.

5. Application forms containing detailed instructions can be obtained on any working day during office hours from the Counter in the office of Registrar (Selection & Appointment), High Court of Judicature at Allahabad, on payment of Rs.100/- in Cash or Demand Draft of equivalent amount in favour of the Registrar (Selection & Appointment), High Court of Judicature at Allahabad, payable at State Bank of India, High Court Branch, Allahabad. Application form and other instructions are also available on the website of Allahabad High Court (www.allahabadhighcourt.in) which can be generated and downloaded and used for submitting the application form along with required application form fee and examination fee.

While filling up form the candidate should strike off portions, which do not apply to his/her

case. If space in any column is insufficient he may attach a continuation sheet (or sheets) to the form and give particulars thereon. An application form issued for a previous selection cannot be used for subsequent selection, and an application received on a form issued for a previous selection will not be taken into consideration.

6. The address mentioned in Column 9 of the application form, and on the self addressed envelope referred to in sub-clause (ix) of Instruction No.11 shall be the same and all communications with the candidate shall be made on that address. Any, change of address should be communicated at once to the Registrar (Selection & Appointment), High Court of Judicature at Allahabad. However, the Candidates must make arrangements to see the communications addressed to them at the addresses indicated in their applications are redirected, if necessary.

7. The candidates should submit duly completed Application Forms to the Court personally (not by post, courier etc.) **through** (i) The District & Sessions Judge in Uttar Pradesh, within whose territorial jurisdiction the candidate has been practising, (ii) The Registrar General, High Court of Judicature at Allahabad, in case of candidates normally practising in the Allahabad High Court, (iii) The Registrar, Lucknow Bench, Lucknow if practising in Lucknow Bench (iv) The Registrar General/ Registrar (where there is no post of Registrar General) of the High Court **at the principal seat of that High Court** in case of candidates practising outside Uttar Pradesh and practising in other High Courts.

8. **Closing date** for submission of duly filled up application forms to the Registrar Generals/Registrars (where there is no post of Registrar General)/ District & Sessions Judge of Uttar Pradesh concerned is **15.05.2009 at 4.30 p. m.** whereafter no application shall be received and entertained.

9. The District & Sessions Judge or Registrar General/Registrar (where there is no post of Registrar General) of the High Court shall forward the application directly to the Registrar General, High Court of Judicature at Allahabad.

10. No application shall be entertained unless it is on the prescribed form (obtained from the Registrar(Selection & Appointment), Allahabad High Court or on the application form generated and downloaded from the website of the Allahabad High Court and is presented to the proper authority (Specified at instruction no. 7).

11. The application shall be accompanied by the documents mentioned below: -

The candidates should ensure that following documents are attached with his/her application form:

(i) Evidence of age/date of birth (Enclose attested copy of High School or equivalent examination certificate.)

(ii) Evidence of Educational qualifications; (Enclose attested copies of Certificates)

(iii) Certificate of character from the District Judge or the Registrar/Registrar General, High Court and two certificates of Character from two respectable persons of status well acquainted with the candidate in private life and unconnected with school/college/University. The certificates must not be of a date preceding six months the date of application.

(iv) Copy of certificate of Enrolment as an Advocate(enclose attested copy of enrolment certificate of the Bar Council concerned)

(v) Certificate of standing as an Advocate (enclose certificate issued by the District Judge/Registrar General/Registrar, where there is no post of Registrar General, of the High Court concerned.

(vi) Certificate of caste recently issued by the Prescribed Authority in case of reserved category candidates.

(vii) Certificate of eligibility under sub-rule(c) and (d) of Rule-9 of U.P. Higher Judicial Service Rules, 1975 if a candidate belongs to any of these categories.

(viii) **Towards Examination Fee**, the candidates belonging to General Category or Other Backward Classes Category shall enclose a demand draft of Rs.750/- (Rs. 850/- if application forms generated and downloaded from website are used), and candidates belonging to Scheduled Castes or Scheduled Tribes shall enclose a demand draft of Rs.500/- (Rs.600/- if application forms generated and downloaded from website are used) with their

application forms, drawn in favour of “**Registrar, Selection & Appointment, High Court, Allahabad**” payable at “**State Bank of India, High Court Branch, Allahabad**”. The candidate must write their name and address on reverse of the demand draft. **Examination Fee is not refundable.**

- (ix) Two self-addressed (IN BLOCK LETTERS) unstamped envelopes of the size of 26 cm x 12.5 cm.
- (x) Admit cards with photograph (taken on or after 01.04.2009) (for candidate's use).
- (xi) Verification card for examination with photograph((taken on or after 01.04.2009) (for office use).
- (xii) Other document(s), if any, asked for in these instructions necessary for the purpose of the application.

12. The candidate should collect his/her Admit Card from the District & Sessions Judge or the Registrar/ Registrar General (as the case may be) for the candidates of the State of U.P. and the candidates applying from other States the Admit Card shall be send by post on the address for correspondence and in case of non receipt of admit cards one week before the date of examination, the candidates may contact the Registrar(Selection & Appointment), High Court, Allahabad for issuance of duplicate admit card on any working day during office hours. Further, the list of all candidates permitted to appear in the examination will also be put on the website.

13. There will be Preliminary Examination which shall consist of one paper consisting of 100 marks of three hours duration from the same syllabus prescribed for the written examination in Appendix 'G' of the Rules. The questions of Preliminary Examination will have to be answered/attempted on OMR sheets.

14. The main written test amongst the candidates successful in Preliminary Examination, will comprise of **five papers**. First: General Knowledge, Second: Language, Third: Law-I (Substantive Law), Fourth: Law-II(Procedure & Evidence) and Fifth: Law-III (Penal, Revenue & Local Laws) carrying 200 marks each. No book, note or chit shall be supplied or permitted to be used during the written test. The candidates, who in the opinion of the Selection Committee qualify, after scrutiny of application and written test, shall have to appear for interview. The interview shall carry 100 marks.

For the syllabus and other details of the written examination, the Appendix-G (Under Rule 18 of the Uttar Pradesh Higher Judicial Service Rules, 1975) may be seen. The result of the successful candidates will be published in the newspaper and will also be put on the website.

- 15. Candidates called for the Preliminary Examination or Main Written Test or the interview will be required to present themselves at the place and time to be intimated to them at their own expenses. They will have to make their own arrangement of stay.
- 16. The list of finally selected candidates in order of merit, which will be double the number of vacancies notified, will be published in the newspaper and will also be put on the website.
- 17. Candidates finally selected for recruitment will be required to appear before the Medical Board for their physical examination and will be required to pay to the President of the Board, the requisite fees.
- 18. No certificate need be submitted in original. The Court will not take any responsibility for returning any of the certificates filed with the applications. In case, however, the candidate is called for an interview he shall bring all the original certificates with him and produce them before the Selection Committee, if required.
- 19. Canvassing in any form or using unfair means during the examination shall be disqualification and his/her application/candidature shall be rejected.
- 20. A candidate who is found to have knowingly furnished any particular, which is false, or to have suppressed any material information, will be liable to be disqualified/ dismissed.
- 21. During the examination no candidate shall be allowed to keep/carry mobile phone, i-pod etc. or any other electronic devise.
- 22. The copies of certificates must be attested by a Gazetted Officer still in service.

23. It will be the responsibility of the candidate to fill up form properly and complete in all respects, failing which the form shall be rejected and the High Court will not entertain any correspondence in this respect.

**Registrar General
High Court of Judicature at Allahabad**

APPENDIX-'G' See Rule-18 of the Uttar Pradesh Higher Judicial Service Rules, 1975

SYLLABUS PRESCRIBED FOR THE RECRUITMENT OF THE OFFICERS

IN UTTAR PRADESH HIGHER JUDICIAL SERVICE

The examination for U. P. Higher Judicial Service will include the following subjects:

Paper No.1 General Knowledge

This paper will be of 200 marks and 3 hours duration.

There will be a paper of "General Knowledge". The paper may include questions based on topics relating to History of India and Indian Culture, Geography of India, Indian Polity, current national issues and topics of social relevance, India and the World, Indian Economy, International Affairs and institutions and development in the field of Science & Technology, communication and space.

The nature and standards of questions in these papers will be such that a well-educated person will be able to answer them without any specialized study.

Paper No.2 Language

This paper will be of 200 marks and 3 hours duration. It shall comprise four questions as specified below:-

- | | |
|--|-----------|
| (i) Essay to be written in English | -60 marks |
| (ii) English Précis writing | -60 marks |
| (iii) Translation of passage from Hindi to English | -40 marks |
| (iv) Translation of passage from English to Hindi | -40 marks |

Paper No.3:Law-I (Substantive Law)

This paper will be of 200 marks and 3 hours duration.

The question set will be restricted to the field covered by-

The Law of Contracts, the Law of Partnership, the Law concerning easements and torts, the Law relating to transfer of property including the principles of equity specifically applicable thereto, the principle of equity with special reference to the law of trust and specific relief, Hindu Law and Mohammedan Law, and Constitutional Law.

There shall be questions of 50 marks in relation to Constitutional Law alone.

Paper No.4:Law II (Procedure and Evidence)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

The Laws of Evidence, The Criminal Procedure Code and Code of Civil Procedure, including the principles of pleading. The questions set will relate mainly to practical matters such as the framing of charges and issues, the methods of dealing with the evidence of witnesses, the writing of judgment of session trials, appeals, revision and the conduct of cases generally but will not be restricted to them.

Paper No.5: Law III (Penal, Revenue and Local Laws)

This paper will be of 200 marks and 3 hours duration.

Questions set will be restricted to the field covered by-

Indian Penal Code, the Uttar Pradesh Zamindari Abolition and Land Reforms Act 1951, Uttar Pradesh Urban Buildings (Regulation of Letting, Rent and Eviction) Act 1972. U.P. Municipalities Act, U.P. Panchayat Raj Act, U.P. Consolidation of Holdings Act, U.P. Urban (Planning and Development) Act 1973, together with rules framed under the aforesaid Acts.

Answer to the questions of Local Laws will be compulsory. Questions pertaining to penal Laws will be of 50 marks, whereas, that of Revenue and Local Laws will be of 150 marks.

Clarification—The candidates will have a choice to answer General Knowledge and Law Papers either in Hindi or in English.

Paper No.6: Interview

The interview will be of 100 marks—The suitability of the candidate for employment in the U.P. Higher Judicial Service will be tested with reference to his merit giving due regard to his ability, character, personality and physique.

Note:

The cut off marks in the written examination shall be 50 per cent in respect of all categories and candidates securing the marks above the cut off marks shall only be called for the interview.

The interview shall be in a thorough and Scientific manner and shall take anything between 25 and 30 minutes for each candidate. The marks obtained in the interview will be added to the marks obtained in the written papers and the candidates' place will depend on the aggregate of both.